

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Thiru.S. Giri, B.Sc., M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Friday, this the 16th day of October, 2020.

E. Bail No.753/2020

Dharmadurai, (Age 23/2020),
W/o. Venugobal,
Vengalam Village,
Veppanthatai Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Inspector of Police,
All Women Police Station,
Perambalur.
Crime No.14/2020.

Offences U/Ss. 366(A) IPC, 9, 10 of
Prohibition Child Marriage Act 2006,
5(1) r/w 6 of POCSO Act 2012,
294(b), 323, 506(1) IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiru.S. Subramaniyan Advocate for the petitioner and the Special Public Prosecutor for the State and upon perusing the petition objection and other relevant records, this Court has delivered the following...

ORDER

1. This petition is filed U/s 439 of Cr.P.C.. before this Court to grant bail to the petitioner / accused herein concerned in Crime No.14/2020 on the file of All women Police Station for the alleged offences U/Ss. 366(A) IPC, 9, 10 of Prohibition Child Marriage Act 2006, 5(1) r/w 6 of POCSO Act 2012 & 294(b), 323 and 506(l) IPC.
2. The case of the prosecution is that this petitioner involved in an offences U/Ss. 366(A) IPC, 9, 10 of Prohibition Child Marriage Act 2006, 5(1) r/w 6 of POCSO Act 2012 & 294(b), 323, 506(l) IPC. Hence a case has been registered against the petitioner.
3. The learned Counsel appearing for the petitioner/accused submitted that the petitioner did not commit any offence as alleged by the prosecution and he has been falsely implicated in this case due to enmity. The Petitioner / Accused is very poor coolie and agriculturist. In this case A3 and A4 has been released on anticipatory bail on dated 18.09.2020 in E.Bail No. 648/2020 and A2 has been released on bail on dated 12.10.2020 in E.Bail. No.718/2020. Therefore Petitioner Counsel prays to grant bail to the petitioner.
4. The learned Special Public Prosecutor has stated in reply that the accused was involved in an offence U/Ss. 366(A) IPC, 9, 10 of Prohibition Child Marriage Act 2006, 5(1) r/w 6 of POCSO Act 2012 & 294(b), 323, 506(l) IPC and the accused was arrested and remanded only on 08.09.2020. Further it is submitted that strongly objected to the granting of bail to this accused. In this case the investigation has not been completed and hence this petition may be dismissed.

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5. Submissions of the petitioner counsel heard and objections of the Special Public Prosecutor also heard.

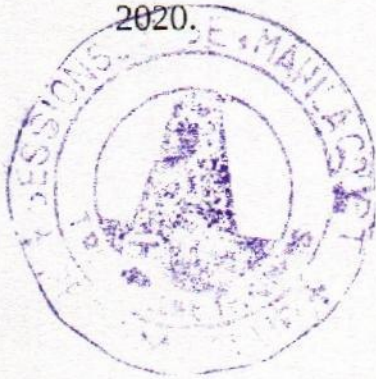
6. Records on hand are perused. The petitioner is threatening the family members of victim girl and the victim girl is 16 years old. Investigation is pending and the Special Public Prosecutor strongly objected to release the accused on bail. It would not be proper to release the accused at this stage.


7. Taking into consideration the facts and circumstances of the case and the strong objection raised by the prosecution and investigation is not completed, this court is not inclined to grant bail to this petitioner.

Therefore this bail petition is dismissed.

Pronounced by me through E bail, this the 16th day of October

2020.




Sessions Judge,
Mahila Court, Perambalur.

16/10/2020.